CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.547/2016 In O.A. No.4309/2014

New Delhi, this the 6th day of January, 2017.

HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Dr. Santokh Singh (Retired) Kothi No.24, Pocket-11A, Sector-23, Rohini, Delhi-110085.

-Petitioner

(By Advocate: Shri R.K. Pandey)

VERSUS

Shri Suresh Chandra Law Secretary, Department of Legal Affairs, Ministry of Law and Justice, Shastri Bhavan, New Delhi.

Respondent

(By Advocate: Shri Rajesh Katyal)

ORDER (ORAL)

By Mr. Justice Permod Kohli

Learned counsel for the petitioner submits that the order passed by this Tribunal already stands implemented.

2. In this view of the matter, this CP is rendered infructuous. Dismissed as such.

(NITA CHOWDHURY)
MEMBER (A)

(PERMOD KOHLI) CHAIRMAN

/kdr/